

NOTIFICATION

02 / Accts.

Dated 18.02.22

In compliance of the directions of the Hon'ble Supreme Court of India, as contained in the order dated 17-07-2013 passed in Writ Petition (Civil) No. 162 of 2013, in the matter of Ms. Binu Tamta & Anr. v/s High Court of Delhi & Ors., the High Court of Jharkhand, hereby approves and adopt " **THE GENDER SENSITIZATION & SEXUAL HARASSMENT OF WOMEN AT HIGH COURT OF JHARKHAND (PREVENTION, PROHIBITION AND REDRESSAL) REGULATIONS 2021** ", in the following manner-

[THE GENDER SENSITIZATION & SEXUAL HARASSMENT OF WOMEN AT HIGH COURT OF JHARKHAND (PREVENTION, PROHIBITION AND REDRESSAL) REGULATIONS 2021]

WHEREAS gender discrimination and sexual harassment results in violation of the fundamental rights of a woman to equality under Article 14 and 15 of the Constitution of India and her right to life and to live with dignity under Article 21 of the Constitution of India and right to practice any profession or to carry on any occupation, trade or business which includes a right to safe environment free from sexual harassment under Articles 19 (1) (g) of the Constitution of India;

AND WHEREAS sensitization against discrimination on basis of gender and the protection against sexual harassment and the right to work with dignity are universally recognized human rights by International Conventions and Instruments such as Convention on the elimination of all forms of discrimination against women, which had been ratified on the 25th June, 1993 by the Government of India;

AND WHEREAS it is expedient to make provisions for giving effect to the Constitution of India and the said Convention for protection of women against sexual harassment at High Court of Jharkhand precincts:-



Now these Regulations are being published as a comprehensive code for prevention of sexual harassment of women within the precincts of the High Court of Jharkhand and for redressal of any complaints that may be lodged in the High Court of Jharkhand.

CHAPTER I

PRELIMINARY

1. Short title, extent and commencement-

- (1) These Regulations may be called the High Court of Jharkhand Gender Sensitization & Sexual Harassment of Women (Prevention, Prohibition and Redressal) Regulations, 2021.
- (2) They shall come into force on such date as the Chief Justice of High Court of Jharkhand may, by notification, appoint.

2. Definitions-

In these Regulations, unless the context otherwise requires-

- (a) "aggrieved woman" means, in relation to the High Court of Jharkhand any female, of any age whether employed or not who claims to have been subjected to any act of sexual harassment by any person in the High Court of Jharkhand precincts;
- (b) "appropriate authority" means in relation to the High Court of Jharkhand, the sitting Chief Justice of the High Court of Jharkhand;
- (c) "Chairperson" means the Chairperson of the Complaints Committee of High Court of Jharkhand;
- (d) "Chief Justice of Jharkhand" in context of the present Regulation means the sitting Chief Justice or Acting Chief Justice of High Court of Jharkhand;
- (e) "habitual respondent" is a person against whom a previous complaint of sexual harassment has been received by the Complaints Committee of High Court of Jharkhand on earlier

occasion, irrespective of whether the matter was resolved with or without an inquiry and except where the respondent has been exonerated in the previous complaint;

- (f) "HCJGSICC" means the High Court of Jharkhand Gender Sensitization and Internal Complaint Committee means the Compliant Committee constituted under Regulation 4;
- (g) "High Court of Jharkhand precincts" means the whole premises of the High Court of Jharkhand including the court block, open grounds, parking, chamber blocks, libraries, canteens, bar-rooms, health centers and/or any other part of the premises under control of the Hon'ble Chief Justice of High Court of Jharkhand;
- (h) "Internal Sub Committee" means the Sub-Committee set up under Regulation 9;
- (i) "Member" means a member of the Complaint Committee;
- (j) "Prescribed" means prescribed by the present Regulations;
- (k) "Respondent" means a person against whom the aggrieved woman has made a complaint under the present Regulations;
- (l) "sexual harassment" includes any one or more of the following unwelcome acts or behavior (whether directly or by implication) namely:-
 - (i) physical contact and advances;
 - (ii) a demand or request for sexual favour;
 - (iii) making sexually coloured remarks;
 - (iv) showing or exhibiting pornography and / or sexually explicit material by any means;
 - (v) sending undesirable sexually coloured oral or written messages, text messages, e-mail messages, or any such messages by electronic, manual or other means;
 - (vi) stalking or consistently following aggrieved woman in the High Court of Jharkhand precincts and outside;

- (vii) voyeurism including overt or tacit observation by the respondent by any means of the aggrieved woman in her private moments;
 - (viii) any conduct whereby the respondent takes advantage of his position and subjects the aggrieved woman to any form of sexual harassment and seeks sexual favour especially while holding out career advancements whether explicitly or implicitly, as an incentive or a natural result of submitting to the insinuations/demands of the respondent;
 - (ix) any other unwelcome physical, verbal or non-verbal conduct of sexual nature;
 - (x) implied or explicit promise of preferential treatment in her legal career;
 - (xi) implied or explicit threat of detrimental treatment in her legal career;
 - (xii) implied or explicit threat about her present or future legal career;
 - (xiii) interferes with her work or creating an intimidating or offensive or hostile work environment for her; or
 - (xiv) any treatment having a sexual colour or content likely to affect her emotional and/or physical health or safety;
- (m) "Volunteer" means lawyers or other persons enlisted by the Complaint Committee without any remuneration basis for carrying out the objects and purpose of these Regulations.

3. Prevention of sexual harassment-

No woman shall be subjected to sexual harassment at the High Court of Jharkhand precincts.



CHAPTER II

COMPOSITION & CONSTITUTION OF HIGH COURT OF JHARKHAND GENDER SENSITIZATION & INTERNAL COMPLAINTS COMMITTEE

4. Constitution of the High Court of Jharkhand Gender Sensitization & Internal Complaints Committee-

- (1) High Court of Jharkhand Gender Sensitization & Internal Complaints Committee shall be constituted to fulfill a very important public function of sensitizing the public to gender issues and to address any complaints made with regard to sexual harassment at the High Court of Jharkhand precinct.
- (2) The Chief Justice of High Court of Jharkhand by an order in writing, shall constitute a committee to be known as the "High Court of Jharkhand Gender Sensitization & Internal Complaints Committee" (HCJGSICC) which shall consist of not less than 7 members and not more than 13 members and shall include the following as far as practicable:-
 - (a) One or two judges of the High Court of Jharkhand in terms of the judgment in the case of ***Vishaka Vs. State of Rajasthan, [(1997) 6 SCC 241 & AIR 1997 SC 3011]***, one of whom shall be chairperson of the committee, to be nominated by the Chief Justice of High Court of Jharkhand. If at relevant time, a woman judge is working in the High Court of Jharkhand, she shall be one of the members or the Chairperson of High Court of Jharkhand Gender Sensitization & Internal Complaints Committee, as the case may be;
 - (b) One or two senior members of any of the Bar Association of the High Court of Jharkhand with at least 20 years of membership of the Bar Association concerned to be nominated by the Hon'ble Chief Justice of High Court of Jharkhand, one of whom being a woman;
 - (c) One or two members to be elected by General Ballot of the members of all the Bar Associations who shall be registered

member of the Association concerned for at least 10 years out of whom at least one shall be a woman;

- (d) One woman member being a member of any of the Bar Association of High Court of Jharkhand having not less than 10 years practice elected by General Ballot of the Advocates;
- (e) At least one and at the most two outside members to be nominated by the Chief Justice of High Court of Jharkhand. Persons who are associated with the Social Welfare Department or non-government organization having experience in the field of social justice, women empowerment, and/or gender justice, out of whom at least one member shall be a woman;
- (f) One woman officer in the service of the High Court of Jharkhand to be nominated by the Hon'ble Chief Justice of High Court of Jharkhand who shall function as the Member Secretary of the HCJGSICC and she shall not be an officer of the rank below the rank of Assistant Registrar of the High Court. In case there is no such woman officer in the High Court, the Joint/Assistant Registrar (Judicial) shall be the Member Secretary of HCJGSICC; and
- (g) Any other member that the Chief Justice of High Court of Jharkhand may deem fit to nominate.

Provided that it shall be ensured that the majority of the members of HCJGSICC shall be woman members.

- (3) The outside member appointed under clause 4(2) (e) shall be paid such fees or allowances from the allocated funds for holding the proceeding of the HCJGSICC as may be prescribed.
- (4) Where the Chairperson or any member of the HCJGSICC-
 - (a) has been convicted for an offence or an enquiry into an offence under any law for the time being in force is pending against him / her;
 - (b) fails to constitute an Internal Sub-Committee to inquire into a particular complaint;

- (c) fails to take action under Regulation 11;
- (d) contravenes or attempts to contravene or abets contravention of other provision of these Regulations or any notifications/orders issued thereunder; or
- (e) in the opinion of the Chief Justice of High Court of Jharkhand has so abused his/her position as to render his/her continuance in office, prejudicial to the exercise of functions of the HCJGSICC; such Chairperson or member, as the case may be, shall stand removed forthwith from the HCJGSICC by a written order of the Chief Justice of High Court of Jharkhand and the vacancy so created shall be filled by fresh nomination/election in accordance with the provisions of these Regulations.

5. Term of High Court of Jharkhand Gender Sensitization & Internal Complaints Committee members-

The term of each member of the HCJGSICC shall be for 2 years, subject to the member being elected / nominated for a maximum period of two terms, and a member who has been removed under Regulation 4(e) shall not be eligible for re-nomination or re-election.

6. Meetings of The High Court of Jharkhand Gender Sensitization & Internal Complaints Committee-

- (1) The HCJGSICC shall meet at least once in four months in a calendar year.
- (2) Members shall be intimated of meetings and agenda in writing and/or by electronic communication by the Member Secretary.
- (3) Minutes of all meetings shall be recorded, confirmed and adopted. The Member Secretary shall circulate the minutes of a meeting and the resolutions so passed to all members of the HCJGSICC within 7 days of the holding of the meeting or the passing of the resolution.

- (4) The ordinary meeting shall be called by the Chairperson with minimum seven days notice to all members.
- (5) Any member of HCJGSICC may at any time request the Chairperson to call an emergency meeting with a notice of forty-eight hours. However, this will not prevent the Chairperson from convening an emergency meeting without forty eight hours notice.
- (6) The quorum for all meetings shall be one-third of the HCJGSICC. In the event, the quorum is not completed for any meeting, an adjourned meeting shall be held within the next ten days, for which no quorum shall be required.
- (7) All motions shall be carried-out by a simple majority of those present and voting, except where it is specifically provided for.

Whenever a complaint is received or a report of the Internal Sub-Committee is submitted, the Member-Secretary shall within a period of seven days request the Chairperson to call either an ordinary or an emergency meeting to take action on the same, and the Chairperson shall call a meeting for this purpose, not later than fifteen days from the date of the complaint or the report.

If a member does not attend 3 consecutive meetings, he/she shall be liable to removal forthwith by the Chief Justice of High Court of Jharkhand, and the vacancy so created shall be filled in accordance with Regulation.

7. Functions of The High Court of Jharkhand Gender Sensitization & Internal Complaints Committee-

- (1) HCJGSICC shall be responsible for framing a policy from time to time and its implementation with regard to gender sensitization and prevention and redressal of sexual harassment in the High Court of Jharkhand.

- 
- (2) Gender Sensitization and Orientation-

HCJGSICC shall take the following steps with regard to gender sensitization and orientation:

- (i) HCJGSICC will ensure the prominent publicity of the policy on gender sensitization and prevention and redressal of sexual harassment at all places in the High Court of Jharkhand precincts such as the court building, old and new chamber blocks, library, health centre, canteens, places allotted to Bar Association and open places within the premises of High Court, which are accessible to the public at large.
- (ii) HCJGSICC will organize programmes for the gender sensitization of the High Court of Jharkhand community through workshops, seminars, posters, films, shows, debates, display etc.
- (iii) HCJGSICC shall submit an Annual Report by December 31, every year to the Chief Justice of High Court of Jharkhand which shall be made public, outlining the activities undertaken by it and charting out a blueprint for the activities/steps to be taken up in the following year along with necessary budget allowances required by it. The HCJGSICC shall include in its Annual Report, the number of cases filed, if any and their disposal under these Regulations in the Annual Report.
- (iv) HCJGSICC may enlist the help of NGO's, associations, volunteers, lawyers, lawyer's bodies or the concerned legal services authorities to carry out these programmes.
- (v) HCJGSICC will enlist and activate an adequately representative team of volunteers and shall ensure the widespread publicity of the contact details (both official and personal) of all its members and volunteers. The services of such volunteers shall be available at all times to any aggrieved woman or any person in need of consultation or guidance. Volunteers will also assist in the gender sensitization, crisis mediation and crises management duties of HCJGSICC, but shall not participate in the task of formal redressal of complaints under these regulations and procedures.

- (vi) HCJGSICC will organize and train members and volunteers to equip them to handle sexual harassment cases including legal and medical aspects of aid.

(3) Crisis Management and Mediation-

HCJGSICC shall ensure that there is quick and responsive crises management, counseling and mediation available to all aggrieved women expeditiously which shall include the following activities:

- (i) HCJGSICC will assist in the mediation of crisis arising out of incidents of sexual harassment within High Court of Jharkhand precincts.
- (ii) No mediation shall conclude without approval of the HCJGSICC, and the mediated settlement shall be effected and be enforceable only upon it being duly approved by HCJGSICC which shall satisfy itself that the said mediation settlement is voluntary, fair, unbiased and free from any extraneous consideration or influence.

HCJGSICC will coordinate with the controlling officer of police personnel deputed in the High Court of Jharkhand to devise ways and means by which a system of prevention of crisis and crises management that is both gender-sensitive as well as prompt and effective, is put in place. It will maintain regular contact through the Member Secretary with the controlling officer of police personnel deputed in the High Court of Jharkhand to ensure that in crises arising out of incidents of sexual harassment, HCJGSICC members and/or the volunteer identified by it, shall be intimated of such incidents without delay.

(4) Complaint Redressal-

The HCJGSICC shall ensure that every complaint of an aggrieved woman is adequately dealt-with in accordance with the established procedure and with complete sensitivity. The HCJGSICC shall have the power to inquire into and pass orders against the respondent/deviant/delinquent in a complaint made in relation to any form of sexual harassment in the entire precincts of the High Court.

CHAPTER III

COMPLAINT & INQUIRY INTO COMPLAINT

8. Complaint of Sexual Harassment-

- (1) Any aggrieved woman may make a complaint in writing of sexual harassment at the High Court of Jharkhand precincts to the HCJGSICC through the Member Secretary in accordance with the form and procedure so notified by it.

Provided that, where the aggrieved woman is unable to make such a complaint in writing due to any reason, the member of the HCJGSICC or volunteer, as the case may be, shall render all reasonable assistance to the woman for making the complaint in writing.

- (2) Where the aggrieved woman is unable to make a complaint on account of her physical or mental incapacity or death or for any other reason, her legal heir or such other person directly concerned with her interests may make a complaint under this Regulation.


9. Inquiry into complaint-

- (1) On receiving a complaint and upon being satisfied with regard to the genuineness of the complain, the HCJGSICC shall constitute an Internal Sub-Committee to conduct a fact finding inquiry, which shall comprise of three members of the HCJGSICC itself, or such other persons as to be so nominated by the HCJGSICC in its meeting, with majority members being women, and at least one person being an outside member.
- (2) The Internal Sub-Committee shall conduct an enquiry and shall hear and duly record the statements of the aggrieved woman, the respondent, and any other person, the said parties wish to examine, subject to the provisions of Regulation 13(2), and thereafter it shall prepare a report and enclose therein the complete proceedings of the inquiry.

- (3) The fact finding inquiry into a complaint shall be conducted and completed within ninety days of the constitution of the Internal Sub-Committee.

Provided that, the validity of an inquiry shall not be called into question upon the inquiry not being completed within the stipulated period due to reasons beyond the control of the Internal Sub-Committee.

10. Inquiry Report-

- (1) On the completion of an inquiry under these Regulations, the Internal Sub-Committee shall provide the inquiry report of its findings along with the complete record of the inquiry proceedings including the pleadings and all the materials on record, to the HCJGSICC within a period of ten days from the date of completion of the inquiry and such report shall also be made available to the concerned parties.
- (2) Where the Internal Sub-Committee arrives at the conclusion that the allegation against the respondent has not been proved, it shall recommend to the HCJGSICC that no action is required to be taken in the matter.
- (3) Where the Internal Sub-Committee arrives at the conclusion that the allegation against the respondent has been proved, it shall recommend to the HCJGSICC to take appropriate action for gender discrimination and/or sexual harassment.
- (4) Upon consideration of the materials on record and the inquiry report of the Internal Sub-Committee, if more than two-thirds of the members of the HCJGSICC differ from the conclusion of the Internal Sub-Committee, the HCJGSICC shall after hearing the aggrieved woman and respondent in person, shall record its reason to differ and shall take consequent action accordingly.
-  (5) The HCJGSICC shall pass orders either accepting or rejecting the inquiry report of the Internal Sub-Committee and thereafter pass consequent orders that may be appropriate and necessary for

putting an end to the sexual harassment and take all steps to secure justice to the victim of sexual harassment within forty five working days of submission of the inquiry report of the Complaints Committee, excluding the period of holidays and/or vacation in the High Court of Jharkhand.

Provided that the validity of the orders of the HCJGSICC shall not be called into question upon the same not being passed within the stipulated time.

11. Orders on inquiry report-

- (1) Subject to Regulation 9(1) above, the HCJGSICC shall have the power to pass the following orders to secure justice to the victim of sexual harassment:
 - (a) admonition;
 - (b) admonition with publication of such admonition in the Court precincts including the cause list and High Court of Jharkhand website;
 - (c) prohibition from harassing the victim in any manner including, but not limited to, prohibition from communicating with her in any manner such as phones, messages, electronic means, physical or other means for a specified period; and
 - (d) subject to Regulation 11(2), pass all orders, directions, and / or direct taking steps necessary for putting an end to the sexual harassment of the aggrieved woman.
- (2) HCJGSICC will also have the power to recommend to the Chief Justice of High Court of Jharkhand to pass orders against the respondent including, but not limited to the following:
 - (a) debarment of entry into the High Court of Jharkhand precincts for a specified period extending upto a maximum period of one year; and
 - (b) in appropriate cases, to recommend filing of a criminal complaint and/or a disciplinary complaint before the

concerned disciplinary authority governing the respondent (including the concerned Bar Council) for taking appropriate action and the Chief Justice of High Court of Jharkhand may pass orders thereon subject to Regulation 12;

- (3) The HCJGSICC shall pass orders on the inquiry report and/or shall make recommendations to the Chief Justice of High Court of Jharkhand within forty five working days of the submission of the inquiry report, excluding the period of vacation in the High Court of Jharkhand and communicate the same to the parties forthwith;
- (4) The HCJGSICC and the Internal Sub-Committee shall have the jurisdiction to look into a complaint to inquire into a complaint and take any action thereon notwithstanding that any criminal complaint or any other complaint under any other law (including a disciplinary proceeding under the Advocates Act, 1961) may have been filed with respect to the same complaint/actions;
- (5) The orders of the Chief Justice of High Court of Jharkhand and the HCJGSICC shall be final and binding on the parties.

12. Representation-

- (1) Any person aggrieved by the order passed (or not passed) by the HCJGSICC under Regulation 11(1), or recommendation made by the HCJGSICC to the Chief Justice of High Court of Jharkhand under Regulation 11(2), or non-implementation of such orders or action, may make a representation to the Chief Justice of High Court of Jharkhand who shall have the power to set aside or modify the orders passed or the recommendation made as the Chief Justice may deem fit, and also have the power to issue such orders or directions that may be necessary to secure complete justice to the victim of sexual harassment. The representation under Regulation 12(1) shall be preferred within a period of ninety days of communication of the order or recommendation.


13. Restraint Order-

- (1) On the receipt of a complaint and during the pendency of an inquiry, on a written request made by the aggrieved woman, the HCJGSICC, if it considers fit and proper may recommend specific interim measures to be taken in a signed decision to the Chief Justice of High Court of Jharkhand who on receipt thereof may pass such interim orders that may be required for the personal safety and for safeguarding the dignity of the aggrieved woman and the respondent shall be bound by the same.
- (2) Upon disobedience, defiance or violation of the order passed under clause (1) above by the respondent, the HCJGSICC shall close and/or strike off the defence of the respondent and pass final orders under Regulation 10(5) and Regulation 11.

CHAPTER IV

POWERS & DUTIES

14. Powers of HCJGSICC & Internal Sub-Committee-

- (1) The HCJGSICC shall have the power to issue circulars/notifications prescribing its procedure and for the purpose of carrying out and implementing the provisions of the present Regulation in their spirit and intent.
- (2) The HCJGSICC shall have the power to pass any order to be able to carry out the objectives and mandates of the present Regulation including directing any party or person to take any suitable action.
- (3) For the purpose of making an inquiry, the HCJGSICC and the Internal Sub-Committee shall have the same powers as are vested in a Civil Court under the Code of Civil Procedure, 1908 when trying a suit in respect of the following matters, namely:
 - (a) summoning and enforcing the attendance of any person and examining him on oath;
 - (b) requiring the discovery and production of documents; and
 - (c) any other matter which may be prescribed.
-  (4) The HCJGSICC by resolution to be passed by two-thirds majority may remove any member of the Internal Sub-Committee and appoint a new member in his/her place, only if it is of the view that

- such a member has acted prejudicially to the principles of natural-justice, fair play and has acted biasedly in the conduct of the inquiry;
- (5) The HCJGSICC shall at all times have supervisory powers over the Internal Sub-Committee and it may issue directions to the Internal Sub-Committee from time to time in accordance with the provisions of the present Regulations;

15. Duties-

The HCJGSICC in coordination with and with the assistance of the office of the High Court of Jharkhand shall-

- (a) take measures to provide a safe working environment for women at the High Court of Jharkhand precincts;
- (b) display at all conspicuous place in the High Court of Jharkhand and on its web-site, the penal consequences of sexual harassment and the order constituting the Internal Committee under the present Regulations;
- (c) display at all conspicuous place in the High Court of Jharkhand and on its web-site, the status and outcome of complaints of sexual harassment;
- (d) organize workshops and awareness programmes at regular intervals for sensitizing the persons carrying out work at the High Court of Jharkhand premises with the provisions of the present Regulations and orientation programmes for the members of the Internal Committee in the manner as may be prescribed;
- (e) provide necessary facilities to the Internal Sub-Committee for dealing with the complaint and conducting an inquiry;
- (f) assist in securing the attendance of respondent and the witnesses before the Internal Sub-Committee;
- (g) obtain such information for the Internal Sub-Committee as it may require having regard to the complaint;
- (h) cause to initiate action, under the Indian Penal Code or any other law for the time being in force, against the respondent and/or the perpetrator;
- (i) monitor the timely submission of reports by the Internal Sub-Committee; and

- (j) take any other action and/or measures to ensure an effective and meaningful implementation of the present Regulations.

CHAPTER V

MISCELLANEOUS


16. Confidentiality-

- (1) The contents of the complaint made under the present Regulations, the identity and addresses of the aggrieved woman, respondent and witnesses, any information relating to the inquiry proceedings, recommendations of the HCJGSICC and the action taken by the HCJGSICC shall be confidential and shall not be published, communicated or made known to the public, press and media in any manner except upon the aggrieved woman submitting a specific request to do so in writing and upon the HCJGSICC acceding to the said request.
- (2) Upon the respondent being found guilty, information may be disseminated regarding the justice secured to any victim of sexual harassment under these Regulations without disclosing the name, address, identity or any other particulars calculated to lead to the identification of the aggrieved woman and witnesses.

17. Protection of action taken in good faith-

No suit, prosecution or other legal proceedings shall lie against the Chief Justice of the High Court of Jharkhand, HCJGSICC and the Internal Sub-Committee or its members in respect of anything which is done or intended to be done in good faith in pursuance of these Regulations and the circulars/orders/notifications issued thereunder.

18. Allocation of funds-



The Chief Justice of High Court of Jharkhand may, subject to the availability of financial and other resources, allocate and provide suitable funds as may be prescribed.

- (a) for the effective implementation of the present Regulations;
- (b) for development of relevant information, education, communication and training materials, organization of awareness programmes and for advancement of the understanding of the public of the provisions of these Regulations; or
- (c) for organizing orientation and training programmes for the members of the HCJGSICC, Internal Sub-Committees, volunteers, counselors etc.

19. Regulations not in derogation of any other law-

- (1) The provisions of these Regulations shall be in addition to and not in derogation of the provisions of any other law for the time being in force.
- (2) The provisions of the present Regulations shall not bar any Court from taking cognizance of any offence punishable under any other enactment or law.

The regulation shall come into force from the date of its publication in the official gazette

By Order

**Sd /- Mohammad Shakir
Registrar General**

Memo No. 162/Accts.

Dated: 18.02.22

Copy forwarded for kind information & needful to-

Registrar (Establishment) / Registrar (Administration, I/c) / Registrar (Vigilance) / P.S. to Hon'ble The Chief Justice / Member Secretary- S.C.M.S. / All Joint Registrars (Judicial) / Senior Secretary-cum-P.P.S. I/c to Hon'ble the Chief Justice / In charge of P.A. Section / All Deputy Registrars (Judicial & non-judicial) / In charge of Court Master's Section / Secretaries to all the Hon'ble Judges / All Assistant Registrars (Judicial & non-judicial) / All Court Masters / Section Officers of all Judicial and non-judicial sections.


(Mohammad Shakir)
Registrar General